I 27 87 MP408

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to	
From 69 Korha Constituency (Name of the Constituency)	

Maheeh Raowan daught r/wife of Gove Lat Raowan Led 52 years resident of Mohalla - Shirburi Bur D. to a Stot - Mahind Led 52 years resident of Mohalla - Shirburi (mention full postal address), a candidate at the above
Election, do hereby solemnly affirm and state on oath as under:-
strike out whichever is not applicable)
(1) I am a candidate set up by 87P (name of the political party) / am contesting as an

(2) Details of PAN and status of filing of Income tax return :

Independent candidate.

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1,	Self	ABKPP7433R	2011-12	Rs. 3,11.450/-
2,	Spouse- (inte)	ACUPD 9245N	2011-12	Rs. 1,83,620/_
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	- NIL -
(b)	Name of the court, Case No. and Date of order taking cognizance :	-NIL -
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	- N/ L -

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	- MIL -
(b)	Name of the Court(s). Case No. and	 - NIL -
	Date(s) of order(s).	ACCEPTAGE TO SECOND

(5) That I give herein below the details of ree assets (movable and is amovable etc.) of mysels my spouse and all dependents:

A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse (brife)	Dependent-1 Gaurar Kum	Dependent-2	Dependent-3 Reshav
i)	Cash in hand	2,65,112.66	7.62,367-47	-	-	-
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	5.10.1. SAME Rohing Ro. 5,5901- SBI, SBARC Patra. Ro. 1,85,4491- C.B.I. Kohin SBARC-10,9621	C. 13.1, KOHLON ERRAY LAS. 1497181913 Rd-11,588-05 T-D. U.O. Willy Konferral Re. 3,57,899		-	-
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	UT1-8.20,000	0			
(iv)	Details of investment in NSS, Lic. Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	520411174 520557185 520030610 520852982 521119768 5.A. 9 LOKA	521457640 520706316 524,860,000/-	7ATA AIG Foto 2018 7 249 8 5A - 50,000	52756 \$408 5A.B. 50000	Marie and the second se
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	2,12,253/ Re 1,58,000/- including Swi Myselment in Mallelly Trade Rs .7,59,094.		-	-	_
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, 1) Registration No. etc, Year of Purchase and amount)	3721	-	-		-
(vii)	Jewelry, bullion and valuable thing (give details of weight and - value)	Rogram Gold Rily & Cham Ro . 2 Latch	gagranga manganga Rs. 2, 25 oc	spirelling	\	-

	(Claims/interest 20	Revolver & Go. edol- Rible Ro Ste, week	-	-	-
(ix,	Gross Total value	34,56,760/- 14,68,669/-	50,000/-	50,0001-	50,0001-

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	_	_		_	_
	Area (Total measurement in acres)					77
	Whether inherited property (Yes or NO)	_			-	_
	Date of purchase in case of self acquired property		N.			
	Cost of Land (in case of purchase)at the time of purchase					
	Any Investment on the land by way of development, construction etc.	-		-	_	-
	Approximate Current market value					
(ii)	Non-Agricultural Land Location(s) Survey number(s)	Mauza - Kler Klister - 128 Klister - 1961	Plot-492	7	-	_
	Area (Total measurement in sq. ft.)	Value G. 12 Lord	A STATE OF THE STA			_
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase		Suntile 1			
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
(iii)	(including apartments) -Location(s) -Survey number(s)		-	_	-	-
	Built up Area (Total measurement in sq. ft.)					

	V icher inherited property (* es or NO)	_				
	Date of purchase in case of serif activited property					
	Cost of property (in case of prochase) at the time of prochase	_	_	-	- 1	-
	A by Investment on the property by way of development, construction etc.					
	Approximate Current market value					
iv)	Residential Buildings (includings) apartments,) -Location(s) - Survey number(s)	Khali No. 82 Plot -77, ka, Kha, Go, Gha	Ristor -	1140 655,2656,	_	_
	Area (Total measurement in sq. ft.)	Will B. 17 Lode	Value	-8-17 Lacely		
	Built up Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of property (in case of purchase) at the time of purchase					
	Any Investment on the land by way of development, construction etc.		_	_	_	_
	Approximate Current market value					
v)	Others (such as interest in property)					
vi)	Total of Current Market Value of (i) to (v) above	29,00,000/-	25,00,0	00/	_	-

(6) I give herein below the details of liabilities/ dues to public financial institutions and government ;-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	5.8.1. Kahus Vietuste Lom Rs.1,31,1889	•	-	-	
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	_	-	_		-

	A-ty other liability					
	Grand total of liabilities	1.31.188/-	_			
(ii)	Government Dues: Dues to departments dealing with government accommodation	_		-	_	
	Oues to departments dealing with supply of water					
	Dues to departments dealing with supply of electricity		_		_	-
	Dues to departments dealing with supply of telephones/mobiles					
	Dues to departments dealing with government transport (including aircrafts and helicopters)			_	_	_
	Income Tax Dues					
	Wealth Tax Dues					
	Service Tax Dues					
	Municipal /Property Tax Dues					
	Sales Tax Dues					
	Any other dues					
	Grand total of all Govt. dues	H.C.	NIL	NI -	MIL	NIL

(7) Details of profession or occupation: a. Self.....

b. Spouse

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum.
2.	Full postal address	Mohales - Shirpuri, B.M.P. Kathar
3.	Number and Name of the constituency and state	69, Korha
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. B.J.P.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NI C

5		PAN of (a) Candidate AFOKPP 7483 R				Year for which last Income Tax Return filed				Lefel In our Manne	
-	بتنو	Spouse: A EUPD		Year - 2011-12					Rs. 3.11,4501-		
) Dependents	72434	-	YEAY - 2011			1-12	W.	. 1.83.6201 -	
6.		The second secon	of Assets and	Liabili	tios	in rm	nees				
		Description	Self	Spouse			dent-I	Depende	nt-II	Dependent-III	
۸.		Moveable Asset (Total value)	34,56,760/		-	_			0,0001		
В.		Immovable Asset	29,00,000/	- 25,00	oces	1-	+	-		-	
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)									
	(ii)	Approximate Current Market Price of Asset (Total Value)									
		Liabilities			+						
		(i) Government dues (Total)			T						
		(ii) Loans from Bank, Financial Institutions and others (Total)		And							
	((ghest educational qualific Give details of School / Un urse) (Name of the School	iversity educat	ion with	full	form	of the	certificate	diplo	oma/ degree	

VERIFICATION

best of my knowledge and belief, no part of it is false and nothing material has been concealed there from declare that:	I further
(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 at(b) I. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items above.	ove; 5 and 6
Verified at	01

DEPONENT DO

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3 All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4 The affidavit should be either typed or written legibly and neatly